

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2989
ANSWERED ON:10.12.2014
INVESTIGATION INTO EMAIL HACKING
Patole Shri Nanabhau Falgunrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the High Court of Mumbai has given order to Central Bureau of Investigation (CBI) for investigation into hacking of email accounts resulting in loss of crores of rupees to many Indian Companies and traders trading with several countries; and

(b) if so, the details thereof; and the outcome in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): A Criminal Writ Petition No. 2885 of 2014 was filed by Petitioners Mallak Specialties Private Limited and others in the Hon'ble High Court, Mumbai seeking an appropriate writ, direction or order directing CBI to treat the present Writ Petition as a Complaint and to register an FIR in the matter and to investigate the same. The allegation in brief is that the Company M/s. Mallak Specialties Pvt. Ltd., is in business in the manufacturing of Pigments & dyes, was defrauded by an organized international crime syndicate to the tune of US \$ 100215 by hacking the Email exchanges between the company and their customers.

The Hon'ble High Court, Mumbai vide Order dated 25.09.2014 directed CBI to treat the petition as complaint and register an F.I.R, investigate the same and take action in accordance with Law. The matter is under process for registration of a case in CBI.